



The Orissa Service of Engineers (Validation of Appointment) Act, 2002

Act No. 9 of 2003

Keywords:

Recruitment, Service

Amendment appended: 21 of 2017

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ORISSA ACT 9 OF 2003

*** THE ORISSA SERVICE OF ENGINEERS (VALIDATION OF APPOINTMENT) ACT, 2002**

[Received the assent of the Governor on the 5th February 2003, first published in an extraordinary issue of the Orissa Gazette, dated the 15th February, 2003 (No. 218)]

AN ACT TO VALIDATE THE AD HOC APPOINTMENT OF CERTAIN ASSISTANT ENGINEERS MADE TO THE ORISSA SERVICE OF ENGINEERS.

BE it enacted by the Legislature of the State of Orissa in the Fifty-third Year of the Republic of India as follows :—

Short title. 1. This Act may be called the Orissa Service of Engineers (Validation of Appointment) Act, 2002.

Definitions. 2. In this Act unless the context otherwise requires,—

- (a) "Government" means Government of Orissa ;
- (b) "Recruitment Rules" means the Orissa Service of Engineers' Rules, 1941 ;
- (c) "Service" means the Orissa Service of Engineers ; and
- (d) "Year" means the Calendar Year.

Validation. 3. (1) Notwithstanding anything contained in the Recruitment Rules, seven hundred ninety-nine Assistant Engineers belonging to the discipline of Civil, fifty-seven Assistant Engineers belonging to the discipline of Mechanical and twenty-five Assistant Engineers belonging to the discipline of Electrical as specified in the Schedule with their names, dates of birth, dates of appointment and the name of the Departments under which they are working on *ad hoc* basis since the date of such appointment shall be deemed to be validly and regularly appointed under their respective Department of the Government against the direct recruitment quota of the service with effect from the date of commencement of this Act and, accordingly, no such appointment shall be challenged in any court of law merely on the ground that such appointments were made otherwise than in accordance with the procedure laid down in the Recruitment Rules.

(2) The *inter se* seniority of the Assistant Engineers whose appointments are so validated shall be determined according to their dates of appointment on *ad hoc* basis as mentioned in the Schedule and they shall be *enblock* junior to the Assistant Engineers of that year appointed to the service in the respective discipline in their cadre in accordance with the provisions of the Recruitment Rules.

(3) The services rendered by the Assistant Engineers whose appointments are so validated, prior to the commencement of this Act shall, subject to the provisions in sub-section (2), count for the purposes of their pension, leave and increment and for no other purpose.

* For the Bill see *Orissa Gazette*, Extraordinary, dated the

**THE ODISHA SERVICE OF ENGINEERS
(VALIDATION OF APPOINTMENT) AMENDMENT ACT, 2017**

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The Odisha Gazette

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LAW DEPARTMENT

NOTIFICATION

The 24th November, 2017

No.14362–I–Legis–54/2017/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 21st November, 2017 is hereby published for general information.

ODISHA ACT 21 OF 2017

THE ODISHA SERVICE OF ENGINEERS (VALIDATION OF APPOINTMENT) AMENDMENT ACT, 2017

AN ACT TO AMEND THE ODISHA SERVICE OF ENGINEERS (VALIDATION OF APPOINTMENT) ACT, 2002.

BE it enacted by the Legislature of the State of Odisha in the Sixty-eighth Year of the Republic of India as follow: —

Short title and commencement.

1. (1) This Act may be called the Odisha Service of Engineers (Validation of Appointment) Amendment Act, 2017.

(2) It shall be deemed to have come into force on the 15th day of February, 2003.

Amendment of section 3.

2. In the Odisha Service of Engineers (Validation of Appointment) Act, 2002 (hereinafter referred to as the principal Act), in sub-section (1) of section 3, for the words “seven hundred ninety-nine”, the words “eight hundred” shall be substituted.

Odisha Act 9 of 2003.

Amendment
of Schedule.

3. In the principal Act, in the Schedule,—

(a) in serial No.2, in sub-serial No.106 against the Works Department(Works Cadre), for the name “Pradeep Kumar Mandal” appearing under column (3), the name “Pradeep Chandra Mandal” shall be substituted.

(b) in serial No.3, after sub-serial No.73 and before sub-serial No. 74 against (H & U.D.Department (H & U.D.Department Carde), the following serial No. and the entries against it shall be inserted under appropriate columns, namely: —

“73A. Basanta Prasad Dakua 512 06.06.1965 24824,
09.07.1999”

By Order of the Governor

B.P.ROUTRAY

Principal Secretary to Government